

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

C.P. No.444/2002 IN  
O.A. No.2510/1999

New Delhi, this the 5th day of March, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman  
Hon'ble Shri A.P. Nagrath, Member (A)

Sunil Sehrawat  
S/o Shri Ranvir Singh,  
R/o RZ-19, Naya Bazar,  
Najafgarh, New Delhi-43  
(By Advocate : Shri Vinod Sehrawat) ....Petitioner

Versus

Dr. R.K. Navalkha  
Medical Superintendent,  
Lok Nayak Hospital,  
New Delhi. ....Respondent  
(By Advocate : Shri S. Kumar for Shri R.N. Singh)

ORDER (ORAL)

By Shri Justice V.S. Aggarwal, Chairman :

Learned counsel for the petitioner states that without prejudice to his right to take recourse under the law, keeping in view the reply affidavit, he does press the application.

2. Allowed as prayed.

3. Subject to aforesaid, Rule is discharged.

*hys*  
(A.P. Nagrath)  
Member (A)

*V.S. Ag*  
(V.S. Aggarwal)  
Chairman

/ravi/